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NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP(IB)No.1720/KB/2018  
CA(IB)No.1829/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31<sup>th</sup> December 2019, At 10:30 A.M.

Name of the Company		Deves Damani & Ors. Vs. Mounthill Realty Pvt. Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS Durgesh Jha

corporate  
debtor

2. Aditya Kumar Tripathi

IRP


Aditya Kumar Tripathi

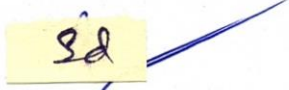
31/12/2019

**ORDER (per Bench)**

Ld. IRP appears. Ld. Pr. CS appears for the corporate debtor. CA(IB) 1829/KB/2019 is filed by the RP at the instance of the corporate debtor for withdrawal of this application on the ground that parties have entered into settlement.

It is submitted that CoC is not formed. Since parties have arrived at the settlement, we allow withdrawal of the proceedings by invoking Rule 11 of the NCLT Rules subject to cost of Rs.75,000/- to be deposited by the corporate debtor with the Prime Minister's National Relief Fund Online. Matter stands settled and disposed off alongwith all CAs.

  
 (Virendra Kumar Gupta)  
 Member (T)

  
 (M. B. Gosavi)  
 Member(J)